

SHRI INDRAJIT GUPTA (Alipur): Whatever our views on this may be, it is definitely a matter of urgent public importance. That cannot be denied. To take it up as one of the items following the Minister's statement about next week's business, is not appropriate. Tomorrow, the only technical difficulty may be that there is also a short notice question. That short notice question, with Mr. Sathe's co-operation, can be shifted to the next day, and you can admit the call attention motion for tomorrow. What is the difficulty?

SHRI VASANT SATHE (Ahola): If a short notice question is asked on this, I am willing to accommodate

SHRI INDRAJIT GUPTA: That can also be done.

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, अगर गुजरात के चुनाव के बारे में भी ऐसा एकोनोडेसन दिखाये तो फिर धनसन का भी भी कोई हल निकल सकता है।

MR. SPEAKER: You agree to your short-notice question fixed for tomorrow to be shifted?

SHRI VASANT SATHE: Yes, it may be shifted to the 11th

MR. SPEAKER: It is for me to adjust the date. I cannot commit myself.

SHRI VASANT SATHE: My only request is that my name also should be included in the calling attention

MR. SPEAKER: No bargaining.

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, हम बीच 4 बजे तक फिर से नोटिस दे सकें यह बात को नियम में थोड़ी ढिलाई करनी पड़ेगी क्योंकि आज हम ने ऐडजमेंट मोशन दिया था।

MR. SPEAKER: Notice are already there and they have to be ballotted.

SHRI PILOO MODY: There is another matter also. Yesterday Mr. Sharan Yadav raised the matter about

deletion of certain portions from the newsreels exhibited in M.P.

MR. SPEAKER: I have allowed it to be raised under Rule 377 by the member whose name came first. I think it is Shri Laxminarayan Pandeya,

श्री रामाशरण झास्त्री (पटना) :
अध्यक्ष महोदय पानी नहीं मिल रहा है . .
(स्ववचन)

अध्यक्ष महोदय : यह नी तो ऐसा ही है, मेरे घर में भी पानी नहीं है, बर्फ, मशिन ही जाती है।

कुमारो मणिमोंन पटेल (मावरकठा) :
अध्यक्ष महोदय, मुझे एक सवार्मिशन करना है, कल जो मेरे बारे में सूचना दी गई थी कि हमें किसी मकान में लेजाया गया था गिरफ्तारी के बाद यह सूचना गलत थी। अहमदाबाद में जो सूचना भेजी गई थी कि गायबवार ट्वेन्टी के जिनखाना हान में रखा गया था यह सूचना बिल्कुल गलत थी। मुझे जिनखाना हान में नहीं रखा गया, बल्कि गायबबाद की हद्देली में लेजा कर हम गंध को प्रॉपिन जिनखाना कोर्ट में 3 घंटे तक बैठाये रखा गया।

अध्यक्ष महोदय : आप मुझे निश्चय कर दीजिये मे इस बारे में निश्चय : 2:20 पता 37 रूग

12.16 hrs.

PAPERS LAID ON THE TABLE
OIL INDUSTRY (DEVELOPMENT) RULES, 1975

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI K. D. MALAVIYA): I beg to lay on the Table a copy of the Oil Industry (Development) Rules 1975 (Hindi and English versions) published in Notification No. G.S.R. 160(E) in Gazette of India dated the 25th March, 1975 under sub-section (3) of section 21 of the Oil

Industry (Development) Act, 1974.
[Placed in Library. See No. LT-9377/75].

IAS (FIXATION OF CADRE STRENGTH) 9TH AND 10TH AMENDMENT REGULATION, 1975 AND IAS (PAY) 4TH AMENDMENT RULES, 1975

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1975, published in Notification No. G.S.R. 365 in Gazette of India dated the 2nd March, 1975.
- (ii) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1975, published in Notification No. G.S.R. 369 in Gazette of India dated the 22nd March, 1975.
- (iii) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1975 published in Notification No. G.S.R. 370 in Gazette of India dated the 22nd March, 1975 [Placed in Library. See No. LT-9378/75].

REVIEW AND ANNUAL REPORT OF TANNERY AND FOOTWEAR CORPORATION OF INDIA LTD KANPUR FOR 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURHA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur for the year 1972-73.

(ii) Annual Report of the Tannery and Footwear Corporation of India Limited Kanpur for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9379/75].

DELHI MUNICIPAL CORPORATION (PREPARATION OF ELECTORAL ROLLS) RULES, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table a copy of the Delhi Municipal Corporation (Preparation of Electoral Rolls) Rules, 1975 (Hindi and English versions) published in Notification No. F. 230/73 LSG in Delhi Gazette dated the 19th March, 1975 under sub-section (2) of section 473 of the Delhi Municipal Corporation Act, 1957. [Placed in Library. See No. LT-9380/75].

INDIAN TELEGRAPH (2ND AMENDMENT) RULES 1975 AND CENTRAL DEMANDS FOR GRANT FOR EXPENDITURE ON INDIAN POSTS AND TELEGRAPH DEPARTMENT FOR 1975-76

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA): I beg to lay on the Table:

- (1) A copy of the Indian Telegraph (Second Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 362 in Gazette of India dated the 15th March, 1975 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-9381/75].